

ACT No. XXV OF 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 21st
September, 1925.)

An Act to provide for the fostering and development of the bamboo paper industry in British India.

WHEREAS it is expedient, in pursuance of the policy of discriminating protection of industries in British India with due regard to the well being of the community, to provide for the fostering and development of the industry of making paper from bamboo by increasing the import duties leviable on certain kinds of paper and to determine the duties which shall be payable in respect of such paper during the next seven years; It is hereby enacted as follows:—

1. This Act may be called the Bamboo Paper Industry Short title.
(Protection) Act, 1925.

VIII of 1894.

2. (1) In the Second Schedule to the Indian Tariff Act, 1894, there shall be made the amendments specified in the Schedule to this Act. Amendment of Act VIII of 1894.

(2) The amendments made by sub-section (1) shall have effect up to the thirty-first day of March, 1932.

THE SCHEDULE.

AMENDMENTS TO BE MADE IN SCHEDULE II TO THE INDIAN
TARIFF ACT, 1894.

(See section 2.)

1. In Item No. 99 the following words shall be deleted:—

“ruled or printed forms and account and manuscript
books,”;

and

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and to that Item, the following shall be added, namely:—

“and paper and stationery otherwise specified (*see* Nos. 155 and 156).”

2. After Item No. 154, the following shall be added, namely:—

“ PAPER, PASTE BOARD, AND STATIONERY.

155	PRINTING PAPER (excluding chrome, marble, flint, poster and stereo), all sorts containing less than 65 per cent. of mechanical wood pulp	Pound	One anna.
156	WRITING PAPER, all sorts, including ruled or printed forms and account and manuscript books and the binding thereof	Pound	One anna.”